

**COMMITTEE ON PAPERS LAID ON THE TABLE
(2022-23)**

132

SEVENTEENTH LOK SABHA

132nd REPORT

[Delay in laying of the Annual Reports and Audited Accounts of the Centre for Railway Information System (CRIS), New Delhi under the administrative control of the Ministry of Railways]

(Presented on 25.07. 2023)



**LOK SABHA SECRETARIAT
NEW DELHI**

July, 2023/Shraavana,1945(Saka)

CONTENTS

PAGE

COMPOSITION OF THE COMMITTEE ON PAPERS LAID ON THE TABLE (2022-23)	(iii)
INTRODUCTION	(iv)
REPORT	
Delay in laying of the Annual Reports and Audited Accounts of the Centre for Railway Information System (CRIS), New Delhi under the administrative control of the Ministry of Railways	01

APPENDICES

Appendix-I	The year-wise grant provided to the Centre for Railway Information System (CRIS), New Delhi during 2010-11 to 2020-21	8
Appendix -II	Statement showing the date of laying of the Annual Reports and Audited Accounts of the Centre for Railway Information System (CRIS), New Delhi for the years 2010-11 to 2020-21.	9
Appendix-III	The chronological sequence in respect of finalization of Annual Reports and Audited Accounts of the Centre for Railway Information System (CRIS), New Delhi for the years 2010-11 to 2019-20.	10
Appendix-IV	The Extracts of the Minutes of the sitting of the Committee held on 31st January, 2022	14
Appendix-V	The Extracts of the Minutes* of the sitting of the Committee held on 05 April, 2023	16

COMPOSITION OF COMMITTEE ON PAPERS LAID ON THE TABLE
(2022-23)

Shri Girish Chandra - Chairperson

MEMBERS

2. Shri Shafiqur Rahman Barq
3. Dr. A. Chellakumar
4. Shri Pallab Lochan Das
5. Shri Choudhury Mohan Jatua
6. Choudhary Mehboob Ali Kaiser
7. Dr. Amol RamsingKolhe
8. Shri Bharat Ram Margani
9. Shri Jamyang Tsering Namgyal
10. Smt. Aparupa Poddar
11. Shri T.N. Prathapan
12. Shri Sellaperumal Ramalingam
13. Shri Saptagiri Sankar Ulaka
14. Shri Devendrappa Y
15. Shri Ashok Kumar Yadav

SECRETARIAT

1. Shri Vinay Kumar Mohan - Joint Secretary
2. Shri Naval K. Verma - Director
3. Shri Uttam Chand Bharadwaj - Additional Director

INTRODUCTION

I, the Chairperson of the Committee on Papers Laid on the Table (2022-23), having been authorized by the Committee to present the Report on their behalf, present this 132nd Report in respect of the delays in laying the Annual Reports and Audited Accounts of the Centre for Railway Information System (CRIS), New Delhi under the administrative control of the Ministry of Railways.

2. In terms of the recommendations of the First Report (5th Lok Sabha) of the Committee, presented to the House on 8th March, 1976 and the Second Report (5th Lok Sabha) of the Committee, presented to the House on 12th May, 1976 and the Second Report (6th Lok Sabha) of the Committee on Papers Laid on the Table, presented to the House on 22nd December, 1977, the Annual Report and Audited Accounts of all Statutory/Autonomous Institutes, Companies, Public Undertakings, Corporations, Joint Ventures, Societies, etc. are required to be laid on the Table of the House within nine months of the closure of accounting year i.e., by 31 December.

3. The scrutiny by the Committee revealed that the requisite documents of the Centre for Railway Information System (CRIS), New Delhi for 2010-11 to 2014-15 and 2017-18 to 2020-21 were presented to Lok Sabha with continuous delays. The Committee considered the matter of delays in laying the Annual Reports and Audited Accounts of the Centre for Railway Information System (CRIS), New Delhi and took oral evidence of the representatives of the Ministry of Railways at their sitting held on 31st January, 2022.

4. The Committee considered and adopted the Report at their sitting held on 05 April, 2023.

5. The Committee wish to express their thanks to the officers of the Centre for Railway Information System (CRIS), New Delhi and Ministry of Railways, Government of India for furnishing written replies and other material/information for being placed before the Committee.

6. The Committee place on record their appreciation of the valuable assistance rendered to them by the officials of the Lok Sabha Secretariat attached to the Committee.

7. The Observations/Recommendations of the Committee have been printed in bold letters at the end of the Report.

05 April, 2023
Chaitra 15, 1945(Saka)

Girish Chandra
Chairperson
Committee on Papers Laid on the Table

Committee on Papers Laid on the Table

Report

Delay in laying of the Annual Reports and Audited Accounts of the Centre for Railway Information System (CRIS), New Delhi under the Administrative control of the Ministry of Railways

* * *

The Centre for Railway Information Systems (CRIS) was set up as a Society and registered on 1st July, 1986 under the Societies Registration Act, XXI of 1860. CRIS plays the role of the Information Technology arm of the Indian Railways. CRIS has a three-tier governing structure comprising of the Governing Council (GC), which is at present headed by the Minister of Railways, the Executive Committee (EC), which is headed by Member Traffic, Railway Board and a team of Directors headed by a Managing Director for managing the day-to-day operations of the centre. CRIS works on a No-Profit No-Loss basis. Only CRIS' actual costs are defrayed by the Railways as part of project or O&M expenditure. CRIS differs fundamentally from those Autonomous Bodies which receive Grants-in-Aid/Loans from the government of India. Neither grants-in-aid nor loans are received by CRIS. CRIS being a non-profit non-commercial organisation is preparing its Annual Accounts using the procedure laid down by CAG for autonomous bodies.

2. The Committee asked the Ministry to mention the Act, Rule or Regulation under which the Papers of these organisations are being laid on the table of the House. The Ministry of Railways, in its written reply has submitted that:-

“As per the provision of General Financial Rules, 2017, Rule 237 and as stipulated under Rule 4.2 of CRIS Rules, Regulations and Byelaws, the Annual Report and Accounts, once audited by C&AG, would be laid on the Table of both the Houses.

Para 88 & 89 of the Brochure on Transaction of Business in Parliament prescribes the procedure of laying of Annual Reports & Audited accounts of Autonomous Bodies.”

3. The Committee asked the Ministry to state the provision and time-line for laying of Annual Reports and Audited Accounts of the CRIS on the Table of the House. The Ministry of Railways, in its written reply has submitted as that : -

“As per the prescribed procedure laid down in GFR & CRIS Byelaws, a standing sub-Committee appointed by the Governing Council of CRIS, adopts the unaudited accounts of the preceding financial year. Thereafter, the accounts are audited by team of C&AG. After receipt of Audit Certificate from C&AG, the approval of Executive Committee (EC),

CRIS and the Governing Council (GC), CRIS is obtained. Thereafter, the Audited Accounts along with MD's Annual Report are placed before the Table of both Houses."

-1-

-2-

4. The Committee asked about the pattern of funding to the CRIS by the Government of India by way of paid-up capital, grants-in-aid, loan subsidy etc. The Ministry of Railways, in written reply submitted as that : -

"CRIS works on a No-Profit No-Loss basis and only CRIS actual costs are defrayed by the Railways as part of project or operation & maintenance expenditure.

There is no other source of revenue for CRIS apart from the costs charged against IT projects executed by it, or the IT applications operated and maintained by it."

The year-wise grant provided to the CRIS by Ministry of Railways since 2010-2011 till 2020-2021 has been given in **Appendix-I**.

5. In terms of the Committee on Papers Laid on the Table (5th Lok Sabha) contained in the First Report presented to the House on 08 March, 1976; the Second Report, presented to the House on 12 May, 1976; and also in the Second Report (6th Lok Sabha), presented to the House on 22nd December, 1977, the Annual Reports and Audited Accounts of the Organisations/Corporations/PSUs are required to be laid on the Table within 9 months of the closure of the accounting year. To comply with the requirement, a proper time schedule should be laid down for compilation of the Annual Report and Audited Accounts and their auditing. The Committee felt that normally a period of three months would be sufficient for compilation of the Audited Accounts and their submission for Audit; the next six months might be given for auditing of accounts, printing of the Report and sending it to Government for laying. If for any reason, the Annual Report and Audited Accounts of the Organisations/Corporations/PSUs could not be laid within the prescribed period of nine months, the Ministry concerned should lay a statement within 30 days of the expiry of the aforesaid period or as soon as the House assembles, whichever is later, explaining the reasons as to why the documents could not be laid.

6. The Committee on Papers Laid on the Table, Lok Sabha scrutinized the Annual Reports and Audited Accounts of the Centre for Railway Information System (CRIS), New Delhi that were laid before the Parliament (Lok Sabha) by the Ministry of Railways. The examination of these paper revealed that the documents of CRIS, New Delhi for the years from 2010-11 to 2014-15 were laid with delays of more than 01 month to 7 months and for the years from 2017-18 to 2020-21 were laid with delays of more than 03 months to 11 months. However, the Ministry of Railways laid the Annual Reports and Audited Accounts of the CRIS for the years 2015-16 and 2016-17 within stipulated time

period. The statement showing the actual dates of laying of the Annual Reports/Audited Accounts of the CRIS, New Delhi along with the extent of delay is placed at **Appendix-II**.

-3-

7. The Committee desired to know the reasons for the delay in laying the Annual Reports and Audited Accounts of the CRIS for the years from 2010-11 to 2014-15 and 2017-18 to 2019-20. The Ministry of Railways in their written reply submitted that: -

"The time schedule prescribed by the Ministry for preparing and laying of the papers on the Table of the House, are much more stringent than the ones statutorily prescribed under the extant rule of the GFR (Rule 237). The time schedule for completion of various activities for preparation/approval of Annual Reports and Audited Accounts are :-

<i>Activity</i>	<i>Prescribed time schedule</i>	<i>Time prescribed as per Rule 237 of GFR 2017</i>
<i>Closing of Accounts/ compilation of data</i>	<i>30th May</i>	<i>30th June</i>
<i>Commencement of Audit</i>	<i>1st June</i>	<i>NA</i>
<i>Completion of Audit</i>	<i>31st July (two months)</i>	<i>NA</i>
<i>Draft SAR to be issued</i>	<i>15th August (15 days)</i>	<i>NA</i>
<i>Receipt of Audit certificate</i>	<i>30th September (45 days)</i>	<i>31st Oct.</i>
<i>Approval of Executive Committee & Governing Council</i>	<i>10th October (10 days)</i>	<i>NA</i>
<i>Submission to Railway Board</i>	<i>15th October (5 days)</i>	<i>31st Dec.</i>
<i>Submission to Parliament (Winter Session)</i>	<i>10th November (Winter Session)</i>	<i>NA</i>

.....All efforts are made to adhere to the same. However, wherever timelines are likely to overshoot, matter is urgently dealt and taken up with concerned Departments for expediting the same.

The delay in laying the Annual Report and Audited Accounts is due to :

- 1. Time taken in Audit exercise by the Audit team, issuance of final audit report and further processing at various levels.*
- 2. Obtaining approvals of EC & GC on the Audited Accounts."*

8. The Committee asked the Ministry to furnish the information in respect of the usual time line to finalise the Annual Reports and Audited Accounts etc. and the actual time taken by the Ministry and the CRIS at each stage during the last ten years (i.e. upto 2020-21). In reply, the Ministry submitted the detailed information, which is placed at **Annexure-III**.

-4-

9. On being asked whether the Ministry and the CRIS has identified the stages in which delays have occurred during all these years and if so, how does the Ministry proposed to curtail the same, the Ministry, in their written reply, submitted as under: -

"The following steps are being considered to curtail these delays in future –

- 1. The Audit generally commences timely in June, but the finalization takes place up to December/January instead of by September, (by October as per GFR). Matter will be taken up with the CAG office to expedite it.*
- 2. The approvals of EC & GC of CRIS internally takes about 2 months instead of the stipulated 10 days period. The EC has 11 members & GC has 13 members. To avoid delay, Annual Report and the Audited Accounts approval from EC & GC is processed through circulation of papers whenever there is delay in holding of meetings. Further, simplification of procedures considered by the GC of CRIS.*
- 3. In addition, this would also be monitored by the Ministry of Railways."*

10. The Committee enquired from the Ministry as to how the issue of auditing of the accounts and finally timely receipt of the final Audit Reports from the Audit Authorities was dealt with by them. The Ministry in their written reply submitted that:-

".....Ministry keeps a close watch on the various activities involved in the preparation of Annual Reports & Audited Accounts. Ministry facilitates timely clearance of relevant papers at Ministry level so that papers are laid before Parliament within the prescribed time schedule."

11. The Committee enquired from the Ministry as to whether they had faced any procedural difficulties associated with convening the meeting of the Competent Authority for getting approval of the documents of the organisation. The Ministry in written reply submitted that :-

"The GC of CRIS has 13 members & EC of CRIS has 11 members. To avoid delay, Annual Report and the Audited Accounts approval from EC & GC is processed through circulation of papers whenever there is delay in holding of meetings.

To expedite it further, the simplification of procedures would be considered by GC of CRIS. In addition, this would also be monitored by the Ministry of Railways."

12. The Committee further enquired about the status of digitization and computerization of the process of accounting to facilitate speedy and timely compilation of accounts. The Ministry in their written reply has submitted that :-

"The compilation process of accounting is done through the application FAS (Financial Accounting System) of CRIS."

13. The Committee then asked the Ministry as to whether the CRIS has any internal auditing mechanism to ensure timely compilation of Annual Reports and Audited Accounts and to minimize the audit queries at the time of auditing of C&AG. The Ministry in their written reply submitted that:-

"The preparation of Accounts by CRIS is being done within the time permitted in the schedule. In order to minimise delays in resolving multiple queries of audit, closer consultation with the audit team is done..... Ministry keeps a close watch on the various activities involved in the preparation of Annual Report & Audited Accounts. Ministry facilitates timely clearance of relevant papers at Ministry level so that papers are laid before Parliament within the prescribed time schedule."

14. The Committee asked the Ministry to furnish a note on the remedial measures to be taken both by the Ministry and the CRIS to ensure timely laying of the documents before Parliament within the prescribed period of nine months from the closure of the Accounting Year. The Ministry, in written reply submitted as under:-

"The analysis of time taken in various activities of laying of annual report & audited accounts is submitted on Annexure-III. It is observed that the preparation of Accounts by CRIS and submission of final report to Parliament by the Ministry is being done within the time permitted in the schedule..... The following steps are being considered to curtail these delays in future :

- 1. The Audit generally commence timely in June, but the finalization takes place up to December/January instead of September. Matter will be taken up with the CAG office to expedite it.*
- 2. The approvals of EC & GC of CRIS internally takes about 2 months instead of the stipulated 10 days period. The EC has 11 members & GC has 13 members. To avoid delay, Annual Report and the Audited Accounts approval from EC & GC is processed through circulation of papers whenever there is delay in holding of meetings. To expedite it further, the simplification of procedures would be considered by GC of CRIS.*
- 3. In addition, this would also be monitored by the Ministry of Railways."*

15. Consequently in the quest to examine the reasons of delays in laying the Annual Reports and Audited Accounts of CRIS for last ten years in detail, the Committee on Papers Laid on the Table (Lok Sabha) requested the representatives of the Ministry of Railways and the Centre for Railway Information Systems, New Delhi to appear and tender oral evidence, before the Committee on 31.01.2022.

16. During the oral evidence, the representative of Ministry of Railways made the following submission:-

".....there are two issues which are taking more time – one is the C&AG office, which is stipulated to complete it in four months. We have seen that over a period of time, it is taking six to eight months. This year, it is already eight months. This is one chain where we have to see as how we can reduce that.

CRIS has to make extra efforts.....After getting the final C&AG's certificate, we need to expedite it and not take two months in taking the internal approvals from EC and GC and submit it to the Parliament. I can assure you that we will make efforts. Again, we will take IT help in this in ensuring that it does not take this much of time and we do better from next time."

Observation/Recommendations

17. The Committee note that the Ministry of Railways and the Centre for Railway Information Systems (CRIS), New Delhi has not adhered to the time frame stipulated in the recommendations of the Committee on Papers Laid on the Table contained in Paras 1.16 and 3.5 of its First Report(5thLok Sabha), Paras 4.16 and 4.18 of Second Report (5th Lok Sabha) and Paras 1.12 and 2.6 to 3.8 of Second Report (6th Lok Sabha) presented to the House on 08.03.1976, 12.05.1976 and 22.12.1977 respectively, regarding laying of Annual Reports and Audited Accounts on the Table of the House. The mandatory requirement of laying the papers within nine months from the closure of the accounting year has not been complied with as the requisite documents of the CRIS for the years from 2010-11 to 2015-16 were laid with delays ranging from 1 to 7 months and for the years from 2018-19 to 2020-21¹with delays of more than 3 to 8 months.

18. While examining the reasons for delay in laying the documents of the CRIS, the Committee note that these documents were laid on the Table of the House with continuous delay for the years from 2010-11 to 2015-16 and 2018-19 to 2020-21. The Committee also note that the main reason of delay was on the part of C&AG, who took six to eight months time for auditing. The Committee do not find any justification in taking such a long time. The Committee, therefore, desire to know the specific reasons for the delays and also strongly recommend that the matter of timely auditing and furnishing the final audit reports must be taken up with the audit authorities at the highest level to ensure timely completion of the audit and to avoid any consequential delay in this regard. The Committee would like to be informed of the concrete steps taken in this regard.

Another reason for delay was getting approval of the documents from the Executive Committee and then from Governing Council. The Committee note that the Ministry and the CRIS have failed to finalize Annual Accounts within the stipulated time.

19. The Committee further note that the Ministry of Railways has not been able to put in place an effective monitoring mechanism to ensure laying of these requisite documents of the CRIS on the Table of both the Houses of Parliament within the stipulated time, which is a matter of serious concern. The Committee recommend that comprehensive and holistic efforts need to be made by the Ministry to ensure timely laying of these documents in future and that the Committee may be informed of the compliance of the measures taken by the Ministry to avoid delays in future.

¹ In addition, the requisite documents for the year 2021-22 have been laid on 21.12.2022 within the stipulated time.

20. The Committee, recommend that the Ministry of Railways should prepare a 'Portal' wherein the updated position/progress regarding laying of the requisite documents of all the organisations under their administrative control could be ensured by putting an automatic alert system which would alert the Institutions one week before the deadline for the completion of their work at each stage as per the time schedule given. The Committee would like to be informed of the action taken by the Ministry in this regard.

21. The Committee also impress upon the Ministry that if due to some unavoidable reasons, the Annual Reports and Audited Accounts of the CRIS could not be laid on the Table of the House within the stipulated time, a statement explaining the reasons as to why the requisite documents could not be laid within the prescribed period should be laid on the Table of the House within 30 days or as soon as the House convenes, whichever is later.

New Delhi

05 April, 2023

Chaitra 15, 1945 (Saka)

Girish Chandra

Chairperson

Committee on Papers Laid on the Table

Lok Sabha

Appendix- I
Vide Para 4 of the Report

The statement of year wise funds released by Ministry of Railways to CRIS during the last ten years is as under:

Financial Year	Receipts (In crores)
2010-11	172.75
2011-12	104.72
2012-13	111.66
2013-14	178.35
2014-15	262.39
2015-16	333.96
2016-17	347.76
2017-18	397.37
2018-19	303.34
2019-20	350.16
2020-21	453.59

Appendix-II
Vide Para 6 of the Report

Statement Showing the dates of laying of the Annual Reports and
Audited Accounts of the CRIS for the years 2010-11 to 2020-21, as per Bulletin Part-I

Year	Date by which required to be laid	Date of laying of Annual Reports and Audited Accounts	Extent of Delay
2010-11	31.12.2011	29.03.2012	02 Months 29 days
2011-12	31.12.2012	22.08.2013	07 Months 22 days
2012-13	31.12.2013	18.02.2014	01 Month 18 days
2013-14	31.12.2014	20.05.2015	03 Months 20 days
2014-15	31.12.2015	02.03.2016	03 Months 02 days
2015-16	31.12.2016	14.12.2016	03 Months 10 days
2016-17	31.12.2017	27.12.2017	No Delay
2017-18	31.12.2018	27.12.2018	No Delay
2018-19	31.12.2019	16.09.2020	08 Months 16 days
2019-20	31.12.2020	15.12.2021	11 Months 21 days
2020-21 [♦]	31.12.2021	06.04.2022	03 Months 06 days

[♦]In addition, the requisite documents for the year 2021-22 have been laid on 21.12.2022 within the stipulated time.

Appendix -III
Vide Para 8 of the Report

Statement showing the details of chronological sequence of different activities involved in the finalization of Annual Reports and Audited Accounts of the Centre for Railway Information System (CRIS), New Delhi for the years from 2010-2011 to 2019-2020

Sub Q.	Points	Year-wise details for the last 10 financial years									
		2010-11	2011-12	2012-13	2013-14	2014-15	2015-16	2016-17	2017-18	2018-19	2019-20*
(i)	Date of approach to the audit authorities	19.05.11	07.05.12	17.05.13	11.06.14	27.05.15	12.05.16	29.05.17	28.05.18	04.06.19	14.08.20
	Time taken after the closure of accounting year	48 days	36 days	46 days	71 days	56 days	41 days	58 days	57 days	64 days	135 days
(ii)	Date of appointment of statutory auditors	The approval of Statutory Auditors viz. Comptroller & Auditor General of India has been taken on completion every five years.									
	Time taken after approaching the audit authorities for appointment of auditors.										
11(iii)	Date of compilation of annual accounts	11.05.11	04.05.12	16.05.13	08.05.14	08.05.15	04.05.16	12.05.17	16.05.18	27.05.19	06.07.20
	Time taken after the closure of the accounting year	40 days	33 days	45 days	37 days	37 days	33 days	41 days	45 days	56 days	96 days
(iv)	Date of submission of annual accounts to auditors	19.05.11	07.05.12	17.05.13	11.06.14	27.05.15	12.05.16	29.05.17	28.05.18	04.06.19	14.08.20
	Time taken after closure of respective accounting year	48 days	36 days	46 days	71 days	56 days	41 days	58 days	57 days	64 days	135 days

(v)	The date and duration for auditing the annual accounts by statutory auditors.	15.06.11 to 18.08.11	29.05.12 to 30.07.12	27.05.13 to 26.07.13	26.06.14 to 05.09.14	15.06.15 to 14.08.15	16.05.16 to 04.07.16	05.07.18 7 to 24.08.17	06.06.18 to 27.07.18	24.06.19 to 29.08.19	14.09.20 to 27.11.20
(vi)	The date of queries raised by auditors during auditing / after completion of the annual accounts	15.06.11 to 18.08.11	29.05.12 to 30.07.12	27.05.13 to 26.07.13	26.06.14 to 05.09.14	15.06.15 to 14.08.15	16.05.16 to 04.07.16	05.07.17 to 24.08.17	06.06.18 to 27.07.18	24.06.19 to 29.08.19	14.09.20 to 27.11.20
	Time taken by auditors in raising the queries during auditing /after completion of the annual accounts to audit authorities.	63 days	61 days	59 days	70 days	59 days	48 days	49 days	50 days	65 days	73 days
(vii)	The date on which the replies to the audit queries were furnished to the Auditors	19.10.11	24.09.12	27.09.13	25.11.14	09.10.15	25.07.16	26.09.17	12.10.18	15.10.19	11.01.21
	The time taken to resolve the queries.	61 days	55 days	62 days	80 days	54 days	21 days	32 days	76 days	46 days	44 days
(viii)	The date on which the draft Audit Report was issued by Audit Authorities	13.10.11	20.09.12	13.09.13	18.11.14	06.10.15	13.07.16	18.09.17	27.09.18	27.09.19	05.01.21
	Time taken after auditing of the annual accounts.	55 days	51 days	48 days	73 days	52 days	9 days	24 days	61 days	28 days	343 days

(ix)	The date on which the final audit report received by the Institute.	24.11.11	29.01.13	22.11.13	30.01.15	03.12.15	14.09.16	16.11.17	28.12.18	26.11.19	10.08.21
	Time taken after issue of draft report	41 days	130 days	69 days	72 days	57 days	62 days	58 days	91 days	59 days	216 days
(x)	Total time taken by the audit authorities after receiving of the annual accounts to furnishing the final audit report to the Institute.	188 days	266 days	188 days	232 days	189 days	124 days	170 days	213 days	174 days	360 days
(xi)	Date of finalization of the annual report	24.11.11	29.01.13	22.11.13	30.01.15	03.12.15	14.09.16	16.11.17	28.12.18	26.11.19	10.08.21
	Time taken after the closure of the financial years; and also	237 days	303 days	235 days	304 days	246 days	166 days	229 days	271 days	239 days	496 days
	Time taken after the receipt of the final audit report (till date of approval by Competent Authority)	94 days	97 days	60 days	30 days	33 days	74 days	25 days	62 days	111 days	281
(xii)	The date on which documents were got approved from the Competent Authority.	27.02.12	07.05.13	22.01.14	02.03.15	06.01.16	28.11.16	12.12.17	04.02.19	17.03.20	01.11.21
	Time taken after finalization of Annual Report	94 days	97 days	60 days	30 days	33 days	74 days	25 days	62 days	111 days	81 days
	Time taken after received of Final Audit Report.	94 days	97 days	60 days	30 days	33 days	74 days	25 days	62 days	111 days	81 days

**THE EXTRACT OF THE MINUTES OF THE SITTING OF THE
COMMITTEE ON PAPERS LAID ON THE TABLE (2021-2022)**

The Committee sat on Monday, 31th January, 2022 from 15:15 hours to 16:20 hours in Committee Room "C", Parliament House Annexe, New Delhi.

Present

Shri Ritesh Pandey - **Chairperson**

Members

2. Shri Margani Bharat
3. Choudhary Mehboob Ali Kaiser
4. Dr. Amol RamsingKolhe
5. Smt. Aparupa Poddar
6. Shri S Ramalingam

Secretariat

1. Smt. Suman Arora - Joint Secretary
2. Shri Sundar Prasad Das - Director
3. Shri Uttam chand Bharadwaj - Additional Director

Witnesses

XX XX XX XX

Ministry of Railways

1. Shri S.K. Mohanty - Member (OBD)
2. Ms. Seema Kumar - Addl. Member (M& BD)
3. Shri R.C. Pandey - Dy. Secretary/Parl.

Centre for Railway Information System (CRIS), New Delhi

1. Shri Prithul Kumar - Exe. Director
2. Shri D. K. Singh - Managing Dir.
3. Shri Chander Shekhar - Registrar

2. At the outset, the Chairperson welcomed the Members of the Committee to the sitting and apprised them of the agenda.

3. to 7. XX XX XX XX

8. The Committee, thereafter, took up the matter of the delays in laying the Annual Reports and Audited Accounts of the Centre for Railway Information System (CRIS), New Delhi for the years 2010-2011 to 2019-2020 except for two years 2015-16 and 2016-17. The representatives of the Ministry of Railways and the CRIS were called in to tender oral evidence before the Committee.

9. The Chairperson welcomed the representatives of the Ministry of Railways and the CRIS to the sitting of the Committee and informed them about the agenda of the sitting. The Chairperson also informed the witnesses about the provisions of Direction 58 of Directions by the Speaker, Lok Sabha, regarding the confidentiality of the proceedings.

10. The Chairperson, thereafter, pointed out about the continuous failure in timely laying of the Annual Reports and Audited Accounts of CRIS since the year 2010-11 upto 2019-2020 except for two years 2015-16 and 2016-17. The representatives of the Ministry submitted that there were two issues which took more time. At first, the C&AG office took six to eight months in the process of auditing the accounts and furnishing the final Audit Report as against 4 months prescribed for the purpose. As regards the delay on the part of the audit, the representative of the CSIR submitted that they would take up the matter with audit authorities to expedite it. Getting approval of the documents from the Executive Committee and then Governing Council was another reason for delays. They assured that efforts would be made to lay the requisite documents on time.

11. The Chairperson, thereafter, suggested to the representatives of the Ministry/CRIS to prepare software wherein an updated position regarding the laying of the documents of all the organisations under their administrative control could be made available by them and an automatic reminders might be sent by the Ministry to the organisations, in case of delay. The Chairperson asked the representatives of the Ministry and the CRIS to submit the timeline and plan of action with regard to preparation of a dashboard/software to the Committee.

12. The Hon'ble Chairperson thanked the representatives of the Ministry and the CRIS for their free and frank views on the subject under examination.

The witnesses then withdrew.

Copy of the verbatim proceedings of the sitting has been kept.

The Committee then adjourned.

The Extracts of the Minutes of the ___ sitting of the Committee on Papers Laid on the Table (2022-2023).

The Committee sat on Wednesday, 05th April, 2023 from 15:00 hours to 16:10 hours in Committee Room 'C', Parliament House Annexe, New Delhi.

Present

Shri Girish Chandra

- ***Chairperson***

Members

(Lok Sabha)

16. Shri Shafiqur Rahman Barq
17. Dr. A. Chellakumar
18. Choudhary Mehboob Ali Kaiser
19. Smt. Aparupa Poddar
20. Shri T.N. Prathapan
21. Shri Sellaperumal Ramalingam
22. Shri Saptagiri Sankar Ulaka
23. Shri Devendrappa Y.

Secretariat

1. Shri Vinay Kumar Mohan - Joint Secretary
2. Shri Naval K. Verma - Director
3. Shri Uttam Chand Bharadwaj - Additional Director

2. At the outset, the Chairperson welcomed the Members of the Committee to the sitting and apprised them of the agenda regarding consideration and adoption of 3 original and 9 Action-taken draft Reports and oral evidence of the representatives of the (i) Ministry of Fisheries, Animal Husbandry and Dairying (Department of Fisheries) and the (ii) Ministry of Heavy Industries.

3. Thereafter, the Committee took up the following three draft Reports and nine Action taken Reports for consideration and adoption:-

(i) Delay in laying of the Annual Reports and Audited Accounts of the Centre for Railway Information System (CRIS), New Delhi under the administrative control of the Ministry of Railways

(ii)	X	X	X	X	X;
(iii)	X	X	X	X	X;
(iv)	X	X	X	X	X.
(v)	X	X	X	X	X;
(vi)	X	X	X	X	X;
(vii)	X	X	X	X	X X;
(viii)	X	X	X	X	X X.
(ix)	X	X	X	X	X.
(x)	X	X	X	X	X.
(xi)	X	X	X	X	X.
(xii)	X	X	X	X	X X.

The above mentioned three draft Reports and nine Action taken Reports were unanimously adopted by the Committee. The Chairperson was authorized by the Committee to finalize and present these Reports to the Lok Sabha.

4-7. X X X X X

The Committee then adjourned.

(A Copy of the verbatim proceedings of the sitting is kept.)
